

UPON hearing the counsel
the Court made the following
O R D E R

1. Learned counsel for the petitioner submits that pursuant to the impugned order, the preventive detention order has been passed under the National Security Act, 1980, and the petitioner has been detained.
2. Issue notice, returnable within four weeks.
3. Until further orders, the effect and operation of the impugned order shall remain stayed.
4. It is further directed that the petitioner shall be released from custody forthwith.

(NEETU KHAJURIA)
ASTT.REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR